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## Ordinance Summary

### The Central Vigilance Commission (Amendment) Ordinance, 2021

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- The Central Vigilance Commission (Amendment) Ordinance, 2021 was promulgated on November 14, 2021. It amends the Central Vigilance Commission Act, 2003. The 2003 Act provides for the constitution of a Central Vigilance Commission to conduct inquiries into offences alleged to have been committed under the Prevention of Corruption Act, 1988.
- **Extension of term of the Director of Enforcement:** Under the 2003 Act, the Director of Enforcement is appointed by the central government, on the recommendation of a Committee. This Committee is chaired by the Central Vigilance Commissioner, and includes the Secretaries from the Ministries of Home affairs, and Personnel, and the Revenue Department. The Director of Enforcement has a tenure of minimum two years. The Ordinance adds that the tenure of the Director may be extended by up to one year at a time, till the completion of five years from the initial appointment. Such extensions may be granted in public interest, on the recommendation of the Committee.

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